

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA

UNSTARRED QUESTION NO.1494

TO BE ANSWERED ON 9th MARCH, 2017

RELAXATION IN CABOTAGE LAW

1494. SHRI KAPILMORESHWAR PATIL:

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government has taken any decision with regard to relaxation in the existing Cabotage law in favour of Vizhinjam Port in Kerala;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

- (a) No, Madam.
- (b) Does not arise.
- (c) The Government has framed a general policy on 7th March, 2016 for cabotage relaxation for container transshipment ports which transship at least 50% of the containers handled by them.
